

जायेगी। पंजाब में फालतू क्षेत्र का निश्चय करने के उद्देश्य से भूस्वामियों द्वारा दी गई घोषणाओं की जांच की जा रही है। अब तक पेंसू क्षेत्र में ३,६२६ स्टेण्डर्ड एकड़ तथा पंजाब क्षेत्र में २१,२११ स्टेण्डर्ड एकड़ भूमि लेकर उसे बेदखल काश्तकारों में बांट दिया गया है।

कानून में फालतू भूमि के उपयोग और वितरण की प्रक्रिया को बताया गया है। सामान्यतया इस प्रकार की भूमि को बेदखल किसानों, भूमिहीन खेतिहर मजदूरों, छोटे किसानों और उनके सहकारियों को दी जा सकती है।

†[THE MINISTER OF PLANNING AND LABOUR AND EMPLOYMENT (SHRI GULZARILAL NANDA): (a) and (b) Much of the legislation for ceiling on land holding is recent. Data regarding surplus lands will be available as progress is made in the implementation of the legislation. According to the available information, in Jammu and Kashmir 4.5 lakh acres of surplus land were taken over by the State Government and distributed to tenants in possession thereof and to displaced persons. In West Bengal, the State Government has acquired 2.7 lakh acres of surplus agricultural land which is being leased out to share croppers and landless agricultural workers on yearly basis pending final disposal. More area will become available as implementation proceeds. In the Punjab, declaration of lands held by landowners are being scrutinised with a view to determining the surplus area. So far 3,629 standard acres have been taken over and distributed to ejected tenants in the Pepsu area and 21,211 standard acres in the Punjab area.

The procedures for the utilisation and distribution of surplus lands have been set out in the legislation. Generally the lands can be settled with ejected tenants, landless agri-

cultural workers and small holders and their cooperatives.]

ISSUE OF A BOOKLET BY NEPAL GOVERNMENT ON THE EVE OF KING MAHENDRA'S ARRIVAL IN DELHI

245. DIWAN CHAMAN LALL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that on the eve of King Mahendra's arrival in Delhi the authorities in Nepal issued a booklet containing certain allegations adversely affecting the relations between the two countries; and

(b) if so, what action Government have taken in the matter?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes.

(b) In the course of the talks held in New Delhi recently between the Prime Minister and the King of Nepal, it was agreed that propagandist publications led to misunderstandings and that both India and Nepal should take steps to discourage the issuing of books/literature containing unverified allegations against each other. The Joint Communique issued at the end of the talks provided for joint informal enquiries to be carried out by senior officials designated by the two Governments for resolving differences of opinion between the two Governments concerning facts.

पाकिस्तान से आये विस्थापित व्यक्तियों के दावे

२४६. श्री विमलकुमार मुन्नालालजी चोरडिया : क्या निर्माण आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) विस्थापित व्यक्तियों द्वारा कितने रुपये के कितने दावे प्रस्तुत किये गये ;